

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 394 OF 2018 IN
DFR NO. 1052 OF 2018

Dated: 26th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Essar Power M.P.Limited	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Sudhir N., Sr. Adv. Mr. Alok Shankar Ms. Nayanta -*ra Pandey
Counsel for the Respondent(s)	:	Ms. Sanjana Dua for Ms. Suparna Srivastava for R-2 Mr. Kumar Mihir for R-4

ORDER

IA No. 394 of 2018
(Appl. for condonation of delay in filing the appeal)

The learned counsel for the appellant submitted that affidavit of service is filed in the Registry. Registry is directed to check.

The learned counsel, Ms. Sanjana Dua, appearing for Ms. Suparna Srivastava, accepts notice on behalf of the second Respondent and the learned counsel, Mr. Kumar Mihir, accepts notice on behalf of Forth Respondent. Other respondents, Respondent Nos. 1, 3 & 5, though served, unrepresented.

The learned counsel appearing for Respondent No. 2, filed reply to the IA No. 394 of 2018. The same was taken on record.

Submissions made by the learned counsel appearing for the Appellant as well as Respondents, as stated above, are placed on record.

Re-list the matter on **27.03.2018** as agreed by the learned counsel appearing for the Appellant and Respondent Nos. 2 and 4 respectively.

(S.D. Dubey)
Technical Member
pr/kt

(Justice N.K. Patil)
Judicial Member